

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.101
IA-1439/2021 IN
IB- 22 /(ND)/2018

IN THE MATTER OF:
Oriental Bank of Commerce
Vs.
Shekhar Resorts Ltd & Ors.

....FINANCIAL CREDITOR

...RESPONDENT

SECTION :
U/s. 7 of IBC, 2016

Order delivered on 15.4.2021

CORAM:
SHRI P.S.N. PRASAD,
HON. MEMBER (JUDICIAL)
SHRI NARENDER KUMAR BHOLA
HON. MEMBER (TECHNICAL)

PRESENT:
For the Applicant/OC :
For the Respondent/CD :
For the Intervener :

ORDER

IA-1439/2021& IA-5128/2021 :

This is an Application for seeking leave of this Tribunal to allow the NCJ Infrastructure Private Limited, being the Resolution applicant for Shekhar Resorts Limited to be impleaded as necessary and appropriate party in IA-5128/2020.

Heard the submissions made by the Applicant in IA-5128/2021 as well as the Applicant for IA-1439/2021. The present application is allowed and the NCJ Infrastructure Private Limited is permitted to file the reply/rejoinder to the reply filed by the ex-Management for effective hearing/disposal of IA-5128/2021 within a week.

The Applicant for IA-5128/2021 is allowed to file the amended Memo of Parties.

List the IA No.5128/2021 for hearing on 03.5.2021.

- Sd-

MEMBER (TECHNICAL)

- Sd-

(P.S.N. PRASAD)
MEMBER (JUDICIAL)